

Act No. XXXVII of 1947

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 15th December 1947)

An Act further to amend the Indian Patents and Designs (Extension of time) Act, 1942

WHEREAS it is expedient further to amend the Indian Patents and Designs (Extension of Time) Act, 1942 (X of 1942), for the purpose hereinafter appearing ;

It is hereby enacted as follows:—

1. Short title.—This Act may be called the Indian Patents and Designs (Extension of Time) Amendment Act, 1947.

2. Amendment of section 1, Act X of 1942.—For sub-section (3) of section 1 of the Indian Patents and Designs (Extension of Time) Act, 1942, the following sub-section shall be substituted, and shall be deemed always to have been substituted, namely :—

“(3) It shall be in force up to the 30th day of June 1948”.

3. Repeal of Ordinance VII of 1947.—The Indian Patents and Designs (Extension of Time) Amendment Ordinance, 1947, is hereby repealed.

Price anna 1 or 1½d.